

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/113/ RTI
Dated 09./10/2023

To,

Ms. Archana Devi
Translation Wing, Gauhati High Court.

1. Please refer to your RTI application registered as I.D. Number 100/2023-24 Dated 03/10/2023 addressed to undersigned seeking information relating to interview of Senior Grade Translator.


3. The information asked for is as follows.

1 - The sub-rule 4 of Rule 7 of the Gauhati High Court Services (Appointment, Condition of services and Conduct) (Amendment) Rules, 2011, is the promotional criteria of Senior Grade Translator. Marking system of promotion of Senior Grade Translator is confidential in nature.

2 and 3 - Question demands opinion of the PIO, which cannot be furnished under RTI Act as information.

4 - Sought for information cannot be furnished under section 8 (1)(j), r/w Sec. 11 of the RTI Act. The information sought for relates to personal information, the disclosure of which has no relation to any public interest and would cause unwarranted invasion of privacy of the candidates.

2. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


09-10-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

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FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/115/ RTI
Dated 12/10/2023

To,

Mr. Mihir Chandra Debnath, Advocate
District Bar Association, Karimganj

1. Please refer to your RTI application registered as I.D. Number 100/2023-24 Dated 05/10/2023 addressed to undersigned seeking information relating to Supervisory Assistant.
2. The information asked for is as follows.
 - 1 - There is a post namely Supervisory Assistant, that exists only in the Establishment of Chief Judicial Magistrate. There is no post of Supervisor in the District Judiciary.
 - 2 - Scale of Supervisory Assistant is P.B.-2, 14000-60500 (Grade Pay-8000)
 - 3 - The information sought for is available in public domain.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

By
Registrar
13/10/23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
12-10-2023

O/C

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/116/ RTI
Dated.17/10/2023

To,

Mrs. Ranjushree Kalita
House no.-29, Uzanbazar - 01


1. Please refer to your RTI application registered as I.D. Number 95/2023-24 Dated 26/09/2023 addressed to undersigned regarding supply of information relating to service profile and pension paper of late Haren Kalita.
2. The information asked for is as follows.

1- Service profile of late Haren Kalita is as follows:

Name	Late Haren Kalita
Designation	Deputy Registrar
D.O.B.	29/12/1957
Date of entry and promotion (to various post)	LDA-01/06/1982 UPA- 07/05/1990 Court Officer- 02/02/1994 Reverted to SJA-10/08/2007 AO(J) - 30/07/2010 Assistant Registrar- 03/06/2013 Deputy Registrar - 02/05/2015
Date of Retirement	31/12/2017

2 & 3- Copies of sought for information are attached herewith.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First /Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

For. 01.12.2023

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17/10/23


FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/117/ RTI
Dated.14/10/2023

To,

Mr. Shyamlal Yadav
Senior Editor, The Indian Express
B-1/B, Sector-10, Noida-2011301

1. Please refer to your RTI application registered as I.D. Number 92/2023-24 Dated 19/09/2023 addressed to undersigned seeking information relating to declaration of assets & liabilities of Honble High Court Judges.
2. The information asked for is as follows.
1 and 2 - All the Honble Judges of the Gauhati High Court have already declared their assets & liabilities before the Honble Chief Justice of the Gauhati High Court, in compliance of the Full Court Resolution of the Honble Supreme Court of India dated 7th May,1997. As per the resolution of the Honble Supreme Court it's not mandatory to reflect the declaration of assets & liabilities of Honble Judges in the official website of the High Court.
3 - No such objection regarding posting the declaration in public domain has been received by this Registry.
4 - No communication has been received by the Gauhati High Court from Honble Supreme Court since January, 2022 with regard to posting of declaration of assets & liabilities of the Honble High Court Judges on website.
5 - None of the Honble Judges have raised any objection against posting the declaration in public domain.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


12.10.2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 1/2023-24/100 / RTI
Dated 16/09/2023

To,

Mrs. Sashi Maheswari
38, Bye lane 6, ABC, Ghy-781005

1. Please refer to your RTI application registered as I.D. Number 79 & 80/2023-24 Dated 31/08/2023 addressed to undersigned regarding supply of information relating to subscription of GLT & GLR.
2. The replies to your queries involves information relating to Commercial Confidence and as per **Section 8 (1) (d)** of Right to Information act, 2005 and **Rule 5(b)** of the Gauhati High Court (RTI) Rules, 2008, "*information which involves Commercial confidence, barred from disclosure, unless the Chief Justice is satisfied that larger public interest warrants the disclosure of such information*". Hence, the information could not be disclosed to you.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

Regular Port
OK
15/09/23

Geetan
Advocate
15.10.2023

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
16.09.2023

FORM 'E'

Form of supply of information to the applicant
[Rule 4(iv)]

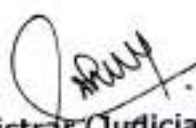
No HC.XXXV- 03/2023-24/118/ RTI
Dated 16/10/2023

To,

Mr. Jawaharlal Ray
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 107/2023-24 Dated 12/10/2023 addressed to undersigned seeking copy of your attendance sheet for the month of June, 2019.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.


16-10-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Jawaharlal Ray
17/10/23

Online

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/121/ RTI
Dated 17./10/2023

To,

Mr. Rajib Deka
House no.- 13, Bye lane 2, Khanapara-781022

1. Please refer to your RTI application registered as I.D. Number 97/2023-24 Dated 28/09/2023 addressed to undersigned seeking information relating to post of Computer Assistant.
2. The information asked for is as follows.


1-

Designation	Sanction strength	Man in position	Vacancy
Computer Assistant	28	21	07

2- The question demands opinion of the PIO, which is not allowed under RTI Act 2005.

3- Sought for information are not maintained by the Registry.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


17-10-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/1 (Q /RTI

Dated Guwahati, 15/10/2023

From : Sri S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Barpeta / Baska / Biswanath / Bongaigaon/Cachar /
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima
Hasao / Goalpara / Golaghat / Hailakandi /Hojai / Jorhat /Karimganj /
Kamrup (M)/ Kamrup, Amingaon /Karbi Anglong / Kokrajhar / Lakhimpur
/Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South
Salmara / Tinsukia / Udalguri/ West Karbi Anglong

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Ranjan Sarma, Regd. Vide : 109/2023-24
Dated 15/10/2023.

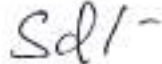
Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Ranjan Sarma, for taking necessary action in all the queries (except Q. No-2), from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

While in respect of Q. No-2, a copy of sought for Notification is attached herewith. Kindly note that said Notification is subjudice in nature.

Yours faithfully,


End: As stated above.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2023-24/12-0 / RTI, dated the 15/10 /2023

Copy to:

Mr. Ranjan Sarma, Lawyers Association, Guwhati, Kamrup(M). He is requested to approach the abovementioned PIOs for getting the information in respect of her queries.


15/10/2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/124 RTI
Dated 17/10/2023

To

Mr. Biswajit Debnath
Quarter No-B133, A&B type Residency
IIT Guwahati campus, Ghy-781039, Assam

1. Please refer to your RTI application registered as I.D. Number 98/2022-23 Dated 29/09/2023 addressed to undersigned seeking information regarding an e-mail sent to this Registry.
2. The information asked for is as follows.

i.

Office of Registrar General, Gauhati High Court forwarded the said e-mail to the Office of Registrar (Vigilance) on 13/10/2022. The applicant submitted this RTI application on 29/09/2023 and Office of Registrar (Vigilance) could not trace out the said e-mail due to limitation of storage capacity of the official e-mail.

ii.

Office of Registrar General, Gauhati High Court forwarded the said e-mail to the Office of Registrar (Judicial) & IT on 06/10/2022. The same report was placed before Registrar General and it was directed that no further action was required.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Regular Post

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/125 /RTI

Dated Guwahati, 18/10/2023

From : Sri S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Morigaon

Sub: Request for information under Right to Information Act, 2005.


Ref: RTI application by Mr. Arjun Prasad, Regd. Vide 105/2023-24
Dated 08/10/2023.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Arjun Prasad, for taking necessary action from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours faithfully,

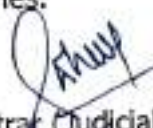

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

18-10-2023

Memo No. HC.XXXV -14/2023-24/126 / RTI, dated the 18/10/2023

Copy to:

Mr. Arjun Prasad, Duplex-03, Aastha Parisar, Madan Mahal station Road,
Jabalpur, M.P.-482002. He is requested to approach the abovementioned
PIO for getting the information in respect of her queries.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

18-10-2023

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/123 / RTI
Dated 18/10/2023

From: Mr. S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Mr. Umang Bhattacharya
Patarkuchi, opposite Patarkuchi Boarder Outpost
Basistha, Ghy-29

Sub: Information under RTI Act.

Ref: Your RTI application dated: 14/12/2022, Regd. Vide ID No. 108/2023-24
dated 16/10/2023.


Sir,

With reference to the above, photocopy of OMR answer script in
respect of yourself / Roll No. 1385 of AJS Grade-I Preliminary Examination,
2023 is enclosed herewith.

Yours sincerely,

Encl : as stated


S. Dhar


18.10.2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/12, 19 / RTI

Dated 19/10/2023

From: Mr. S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Mr. Anil Das
House no-119, Beltol, Kharghuli
Guwahati -781004

Sub: Information under RTI Act.


Ref: Your RTI application dated: 05/10/2023 Regd. Vide ID No. 113/2023-24
dated 18/10/2023.

Sir,

With reference to the above, photocopy of OMR answer script in
respect of yourself / Roll No. 1016 of AJS Grade -I Preliminary Examination,
2023 is enclosed herewith.

Yours sincerely,

Encl : as stated


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

19.10.2023

Received
Anil Das
19/10/2023

Regular Perak

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/128/ RTI
Dated 19/10/2023

To,

Ms. Ishika
House no- A-223/04, Block A, Gall no-04
Hind Bihar, Prem Nagar-III, New Delhi-110086

1. Please refer to your RTI application registered as I.D. Number 103/2023-24 Dated 05/10/2023 addressed to undersigned seeking information relating to Government administration.
2. The information asked for is as follows.

Q No.2. Information regarding number of criminal cases in the state of Assam for the last 10 years is available in Gauhati High Court official website. You may follow the link :
<https://ghconline.gov.in/index.php/statistics/>.

All other queries are related to the Government; hence no information can be furnished in this regard.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

AM
19/10/23


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
19/10/2023


FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/RTI
Dated 19/10/2023

To,

Mr. Sanauddin Ali
House No-102, VIII- Karunating TE
Badulipar, Golaghat-785611

1. Please refer to your RTI application registered as I.D. Number 104/2023-24 Dated 06/10/2023 addressed to undersigned seeking information relating to Judicial Assistant recruitment.
2. The information asked for is as follows.
 - 1 - Photocopy of OMR answer script in respect of yourself / Roll No. 3054 of Judicial Assistant Recruitment Examination, 2023 are enclosed herewith.
 - 2 - Marks obtained by the candidates who appeared in the interview have been uploaded in the official website.
 - 3 - Official cutoff mark can be perused in the official website as well.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


19-10-2023
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.